

ITEM NO.1501
(FOR JUDGMENT)

COURT NO.7

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.8368/2009

(Arising out of impugned final judgment and order dated 13-05-2008
in TA No. 544/2007 passed by the High Court Of Punjab & Haryana At
Chandigarh)

COMMISSIONER OF INCOME TAX KARNAL

Petitioner(s)

VERSUS

M/S CARPET INDIA.PANIPAT(HARYANA)

Respondent(s)

WITH

SLP(C) No. 19482/2010 (IV-B)

SLP(C) No. 10542/2013 (IV-B)

SLP(C) No. 20941/2010 (IV-B)

SLP(C) No. 23683/2010 (IV-B)

SLP(C) No. 27636/2010 (IV-B)

SLP(C) No. 27635/2010 (XIV)

SLP(C) No. 3133/2012 (IV-B)

SLP(C) No. 29783/2011 (IV-B)

SLP(C) No. 20408/2013 (IV-B)

SLP(C) No. 33058/2012 (IV-B)

SLP(C) No. 7331/2017 (III)

SLP(C) No. 9284/2017 (III)

Date : 27-04-2018 These petitions were called on for pronouncement
of judgment today.

For Petitioner(s) Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. Avi Tandon, Adv.
Mr. Anish Agarwal, Adv.
Mr. T. Mahipal, AOR

Mr. Arvind Gupta, Adv.
Mr. Ranjan Kumar, AOR

M/S Lex-peritia And Co.

Dr. Rakesh Gupta, Adv.
Mr. Ambhoj Kr. Sinha, Adv.
Ms. Monika Ghai, Adv.
Mr. Ambhoj Kumar Sinha, AOR

Mr. Jagdish Kumar Chawla, AOR

The Court pronounced the following
J U D G M E N T

Delay condoned.

Leave granted.

Hon'ble Mr. Justice R.K. Agrawal pronounced the judgment for the Bench comprising of His Lordship and Hon'ble Mr. Justice Abhay Manohar Sapre.

The Civil Appeals are referred to Larger Bench in terms of signed reportable judgment. The matters be placed before Hon'ble the Chief Justice of India for appropriate orders.

(ASHA SUNDRIYAL)

COURT MASTER

(signed reportable judgment is placed on the file)

(CHANDER BALA)

COURT MASTER